

Fall in Production of Rubber

**5495. SHRI PRABODH CHANDRA:
SHRI R S PANDEY**

Will the Minister of COMMERCE be pleased to state:

(a) whether there has been a fall in the production of rubber during the current year; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH)
(a) Production of rubber during the current year has not fallen from the level reached last year

(b) Does not arise

Fall in Prices of Raw Jute

**5496 SHRI PRABODH CHANDRA
SHRI YAMUNA PRASAD
MANDAL**

Will the Minister of COMMERCE be pleased to state

(a) whether recently West Bengal Government has communicated to the Union Government its concern over the steady fall in the prices of raw jute in the primary markets of the State, and

(b) if so, the reaction of Central Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH)
(a) and (b) West Bengal Government had drawn our attention to declining raw jute prices. Jute Corporation of India's operations have been activated further with the financial resources available, in areas where the ruling prices are comparatively nearer the statutory minimum price

Release of Smugglers Detained under MISA

5497 SHRI R V SWAMINATHAN
Will the Minister of FINANCE be pleased to state

(a) whether, even after the ordinance barring the smugglers from going to the courts, many smugglers have been released thereafter by courts,

(b) if so how many and in which States

(c) the reasons therefor, and

(d) Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) (a) and (b) According to information available with Government upto 18-12-1974 six detainees have so far been released by the courts, after the Presidential Order dated 16-11-1974. Two each have been released by Delhi and Karnataka High Courts and one each by Madras and Gujarat High Courts

(c) The courts have generally held and that notwithstanding the Presidential Order, the Court has got a right to look into merits of detention

(d) The concerned Governments have moved the High Courts for Leave to appeal against some of the above judgments.

**CORRECTION OF ANSWER TO UN
STARRED QUESTION NO. 2603 DT.
1-12-1972 RE EXPORT OF
WOOLLEN CLOTH**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH)
It is regretted that the following corrections are to be made in the replies given against parts (a) and (b) of the above mentioned question—

(A) In reply to Part (a)—

(1) the total number of woollen Mills in India which